

3

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

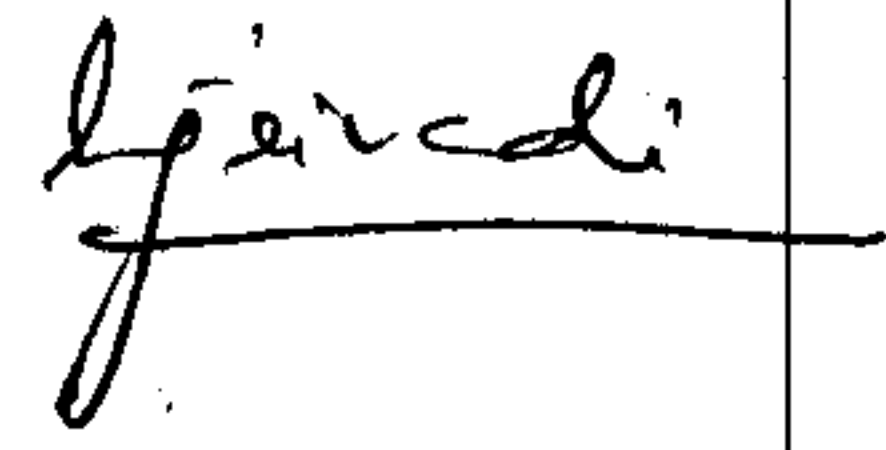
C.P. (I.B) No. 123-B/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017**

Name of the Company: Asset Reconstruction Company (India) Ltd.
V/s.
Shah Alloys Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|---|
| 1. | HIRENJI TRIVEDI | Advocate | Respondent |  |
| | SHARVIL MAJUMDAR | ADVOCATE | Respondent | |
| 2. | Natasha Sutaria | Advocate | Petitioner | |

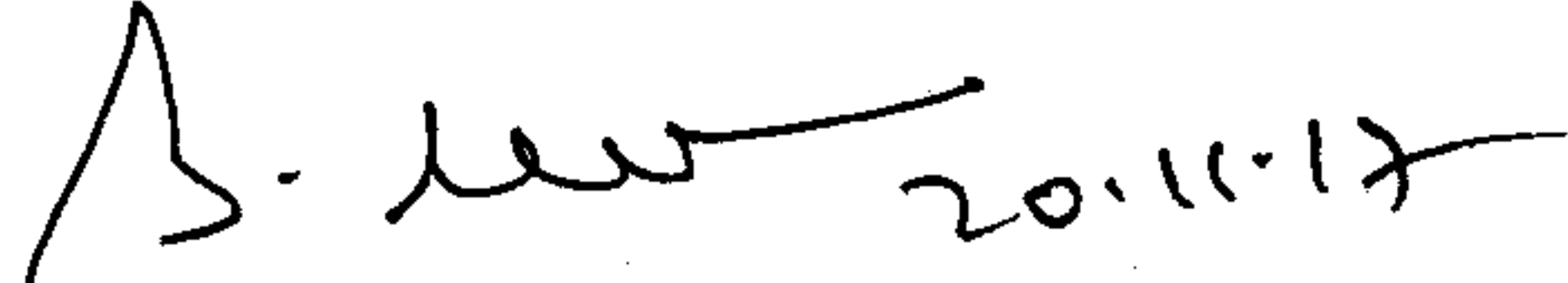
ORDER

Learned Advocate Ms. Natasha Sutaria i/b India Law LLP present for Financial Creditor/Petitioner. Learned Advocate Mr. Sharvil Majmudar with Learned Advocate Mr. Hiren Trivedi present for Respondent.

Objections filed.

List the matter on 29.11.2017.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 20th day of November, 2017.